

National Company Law Tribunal

Allahabad Bench

CP NO. 126 / ALD / 2017.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: M/s Seema & Varta Prakashan Pvt. Ltd.

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 252 (B) of Companies Act, 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anil Kumar	PCS	Petitioner	Anil K.
2.	Krishna Dev Vyas	Adv.	ROC	K.D. Vyas

CP NO.126/ALD/2017

Sh. Anil Kumar, PCS for the petitioner. Sh. Krishna Dev Vyas, CGSC for the ROC, Kanpur.

Argument of counsels for both the parties are heard. The petitioner counsel also filed a supplementary affidavit by disclosing the name of the Professional, who had been assigned the task for filing statutory return, but failed to perform his work. A copy of such affidavit to be provided to the Ld. CGSC representing the ROC, Kanpur.

We heard the argument of Ld. PCS/Counsels from both the parties by considering the facts & circumstances of the present case, we feel that the present petition can be allowed on certain terms. The order in detail is recorded separately. Hence, the present company petition is allowed with a cost of Rs.25,000/- payable to the Central Government through the O/o ROC, Kanpur.

Dated:29.01.2018

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

— Sd —

H.P. Chaturvedi,  
Member (Judicial)